

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) The Government's attention has been drawn to the Statement of Chief Minister of Kerala in the State Assembly regarding ISI activities. It has also been reported that the State Intelligence authorities have intensified their coverage of subversive and Militant/Fundamentalist Organisations.

(c) and (d) No report in this regard has been received from the State Government so far.

#### VIP Security

1009. SHRI HARADHAN ROY :  
SHRI A. SAMPATH :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the statement of the Commissioner of Police, Delhi to the effect that if anyone comes in the way of the VIP route the security police-men even can fire at him as the route is made sterile during that time;

(b) if so, the reaction of the Government thereto; and

(c) whether VIP security stipulate infringement on the fundamental right of the citizens of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (c) The statement of Commissioner of Police (Delhi) has come to the notice of the Government. In case the security policemen apprehend danger to the security of the VVIP while on route, then they are supposed to take suitable measures to ensure the safety of the VVIP. Every effort is made to avoid any undue inconvenience to the general public due to VVIP movements without compromising the security of the VVIP. Certain fresh measures have also been taken in this direction and necessary guidelines have been issued to the Delhi Police/State/UTs.

[*Translation*]

#### Printed Price on Ice Cream Packets

1010. SHRIMATI KETAKI DEVI SINGH : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the Government are aware that the Ice cream manufacturers are selling the ice cream by charging more than the printed price;

(b) if so, whether the Government have taken any action against such Ice cream manufacturers;

(c) whether the Government have issued directions to all Ice cream manufacturers to print the price on the packets compulsorily;

(d) if so, the details thereof; and

(e) the time by which the said directions are likely to be enforced?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) and (b) Some instances of overcharging by retailers have come to the notice of the enforcement authorities and action is being taken as per the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977.

(c) and (d) The Standards of Weights and Measures (Packaged Commodities Rules) 1977 have been amended recently, making it compulsory for all ice-cream manufacturers to print the retail sale price on ice-cream packages. Copies of the amendment have been sent to the All-India Ice-cream Manufacturers' Association, New Delhi, and others for their information and necessary action.

(e) The said amendment has come into force from 1.5.97 and all the enforcement authorities in the States & UTs have been instructed to implement it.

#### Forest Clearance

1011. SHRI PUNNU LAL MOHLE : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal for construction of Bharat Sagar Dam in Lormi development block of Bilaspur district in Madhya Pradesh on forest land has been received;

(b) if so, whether approval has been accorded by the Forest Department;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes Sir. A proposal for diversion of 25.00 ha. of forest land under the Forest (Conservation) Act, 1980 for Bharat Sagar Irrigation Project in District Bilaspur has been received from the State Government of Madhya Pradesh.

(b) No Sir.

(c) Does not arise.

(d) The State Government of Madhya Pradesh was requested on 24.6.94 to furnish certain essential details for processing of the proposal, which have not been received. In the absence of complete details from the State Government, the question of taking a final decision on the proposal does not arise.

#### **Role of Agriculture Costs and Prices Commission**

1012. SHRI RAM KRIPAL YADAV : Will the Minister of AGRICULTURE be pleased to state:

(a) the role of Agriculture Costs and Prices Commission in regard to fixing prices of foodgrains;

(b) whether the Commission is functioning properly;

(c) whether the Government are ignoring the recommendations of the Commission;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to provide remunerative prices to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) The role of the Commission for Agricultural Costs and Prices (CACP) is to make recommendations to the Government on agricultural price policy on a continuing basis. The Commission is required to evolve a balanced and integrated price structure to meet the overall needs of the economy and with due regard to the interests of producers and consumers.

(b) Yes, Sir.

(c) and (d) No, Sir. The recommendations of the CACP serve as the basis for formulating the agricultural price policy and these are generally accepted. However the Government at times improves upon the recommendations made by the CACP keeping in view the developments subsequent to submission of the report.

(e) The main objective of the Government's price policy for agricultural produce is aimed at ensuring remunerative prices to the growers for their produce with a view to encourage higher investment and production; and to safeguard the interests of the consumers by making available supplies at reasonable prices. Government announces each season the minimum support

price for 24 major agricultural commodities and organises purchase operations through public and cooperative agencies such as Food Corporation of India, Jute Corporation of India, Cotton Corporation of India, National Agricultural Cooperative Marketing Federation and Tobacco Board besides other agencies designated by the State Governments.

[English]

#### **Gifted Yellow Dal**

1013. SHRI BANWARI LAL PUROHIT : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether several foreign countries have gifted yellow dal to India under the World Food Programme for poor people;

(b) if so, the details of the countries alongwith the quantity received as a gift during each of the last three years;

(c) whether the said gifted dal is being sold openly in the markets;

(d) if so, the facts and results thereof; and

(e) the action contemplated by the Government against the officials responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANS PRASAD SINGH) : (a) and (b) The details of gifted yellow split peas (Matar dal) provided by various countries under World Food Programme during the last three years are as under:

	(Qnty MT)		
Year	Australia	Canada	Denmark
1994-95	731.00	123.53	3880.00
1995-96	1783.00	—	6345.30
1996-97	—	—	1840.00

(c) and (d) No, Sir. However, as per the agreement during 1996, a quantity of 1100 MT yellow split peas was monetised by WFP through the National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED), New Delhi. An amount of Rs. 130.88 lakhs was deposited with the Food Corporation of India (FCI) directly by NAFED against which FCI released 1835.575 MT rice to WFP assisted project for the targetted poor in Madhya Pradesh.

(e) Does not arise in view of (c) and (d) above.